

Fishing vessels brought in by firms with foreign investment

2017. SHRI MENTAY PADMANABHAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to refer to the answer to Unstarred Question 4587 given in the Rajya Sabha on the 31st March, 1992 and state:

(a) the details of the type of fishing vessels to be brought in by the firms mentioned with foreign investment;

(b) whether it is a fact that some of these vessels are described as multi-purpose fishing vessels; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): The information is given in the statement attached. (See below).

(b) No, Sir.

(c) Does not arise.

Statement

Details and Type of vessels to be brought by the Joint Venture Firms in Deep Sea Fishing and processing

S. No.	Name of the Company	No. and type of the vessels proposed for operation
1	Oceania Merchandise Limited, Hyderabad	3 Stern Trawlers.
2	Target Marine and Engineers Ltd., New Delhi	2 Stern Trawlers.
3	Leo Sea Food Limited, New Delhi	4 Stern Trawlers & 1 Factory Trawler.
4	Shivganga Fisheries Limited, New Delhi	1 Tuna purse Seiner.
5	C.M. Trading Co. Limited, Calcutta.	2 Stern Trawlers & 1 Tuna Long Liner.
6	Greaves Cotton Limited, Bombay.	One unit of Tuna purse Seiner consisting of 3 vessels (1 Factory & 2 Scout boats).
7	Leela Sea Foods Pvt. Ltd., Visakhapatnam.	4 Stern Trawlers.
8	INKO Fisheries Pvt. Limited, Hyderabad	2 Stern Trawlers.
9	Sovin Sea Foods Pvt. Limited, New Delhi.	1 Factory Freezer Trawler.
10	Chaika Exports Pvt. Limited, New Delhi.	1 Stern Trawler.
11	Indian Fisheries Limited, New Delhi.	48 Mini-liners & 12 Multi-liners & 2 tenders.
12	Indamir Fisheries Pvt. Limited, New Delhi.	3 stern Trawlers.

Indian vessels lying idle in Visakhapatnam

2018. SHRI M. M. HASHIM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government are aware that a large percentage of Indian deep

sea fishing vessels are lying idle in Visakhapatnam;

(b) if so, what steps and reliefs proposed to ensure maximum utilisation of the deep sea fishing vessels in the coming season; and

(c) the time frame for implementing relief before the coming fishing season?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): (a) to (c) A number of fishing vessels belonging to Indian fishing companies have not been able to operate recently due to financial and other difficulties. Considering the difficulties faced by the deep sea fishing industry during the period 1987 to 1990, the Government, in April 1991, have announced a scheme for rehabilitation of sick but viable fishing units, which is being implemented by the Shipping Credit and Investment Co., of India, Bombay. A number of cases for rehabilitation under the above scheme have since been approved. Requisite relief will be available to these units as soon as they complete the necessary formalities.

Investment by MNC's in food processing sector

2019. SHRIMATI KAMLA SINHA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state the number of multinational companies which are investing in the Food Processing Sector and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): Foreign companies are participating in the equity of 21 number of proposals in the food processing sector. These include proposals for manufacture of processed cereal products, snack foods and non-alcoholic beverages base and mineral water, manufacture of milk products and deep sea fishing and fish processing.

Use of foreign brand names of BRITCO Coca Cola venture

2020. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that BRITCO Coca Cola joint ventures has been allowed to use foreign brand names like Coke, Fanta etc. in their LOI/foreign collaboration approval;

(b) if so, the details thereof and the reasons therefor;

(c) whether Pepsi Foods was not allowed to use foreign brand names but instead were allowed to use "hybrid names" i.e. half Indian and half foreign brand names; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): (a) and (b) JMRPCO's Joint venture proposal envisaged *inter alia*, manufacture and sale of non-alcoholic bases/concentrates under the trade names Coca-Cola, Fanta, Sprite, etc. Government have noted that the joint venture will be using brand names of 'Planters', 'Ole' amongst others for export sales.

(c) and (d) As per the prevalent policies at that time the company was allowed to use hybrid brand name with Pepsi as suffix.

Approval to JMRPCO-BRITCO-Coca Cola Joint Venture

2021. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether before granting approval to JMRPCO-BRITCO-Coca Cola joint venture an enquiry was conducted regarding the financial position of the Chairman of JMRPCO Limited, the NRI company behind this project;